

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**O. A. No.60/185/2018
M.A. No.60/250/2018**

Date of decision: 20.02.2018

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

1. Gurcharn Singh, Aged 37 years JBT, Government High School, Daria, U.T. Chandigarh, Group 'C'.
2. Rajesh Kumar, JBT, Government Middle School, Pocket No.6, NAC Manimajra.
3. Surender, JBT, Government Middle School, Pocket No.6, NAC Manimajra.
4. Sanjay, JBT, Government High School, Kajehri.
5. Rajeev Kumar, JBT, Government High School, Daria.
6. Rakesh Kumar, JBT/TGT (Sanskrit), Government Model High School, Vikas Nagar.
7. Sushil Kumar Chahlia, JBT, Government Model Senior Secondary School, Sector 28-D, Chandigarh.
8. Anil Kumar, JBT, Government Model High School, Vikas Nagar.
9. Ajay Kumar, JBT, Government Model Senior Secondary School, MHC, Manimajra.
10. Anil Kumar Rohilla, JBT, Government Model Senior Secondary School, MHC, Manimajra.
11. Hari Chand, JBT/S.S. Master, JBT, Government Model Senior Secondary School, MHC, Manimajra.
12. Reeta Saini, JBT/TGT Sanskrit, Government Model Senior Secondary School, Behlana.
13. Jitender Kumar, JBT, Government Senior Secondary School, Manimajra Town (U.T.).
14. Pawan Yadav, JBT, Government Middle School, Kisangarh, U.T. Chandigarh.

**... APPLICANTS
VERSUS**

1. Union Territory, Chandigarh through its Administrator, U.T. Secretariat, Sector 9, Chandigarh.
2. Secretary, Education, Union territory, Chandigarh, Sector 9, Chandigarh.
3. Director, School Education, U.T. Secretariat, Sector 9, Chandigarh.

... RESPONDENTS

PRESENT: Sh. Sh. R.K. Sharma, counsel for the applicants.

ORDER (Oral)

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HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

1. M.A. No.60/250/2018 has been filed under Rule 4(5)(a) of the C.A.T. (Procedure) Rules, 1987, seeking permission to allow the applicants to file joint petition. For the reasons stated therein, the same is allowed.
2. On the commencement of hearing, learned counsel for the applicants very fairly submitted that before approaching this Court, the applicants have already submitted several representations latest one dated 24.11.2017 seeking the same very relief which they are seeking through this O.A. which has not been answered till date. Therefore, he made a statement at the Bar that applicants will be satisfied if direction is issued to the respondents to decide their claim by passing a reasoned and speaking order. He also prayed that applicants may be permitted to supplement their representation by providing judicial pronouncements.
3. Issue notice to the respondents. Sh. Arvind Moudgil, who is present in the Court, accepts notice and does not object to disposal of the O.A. in the above terms. However, he prayed that respondents may be granted at least two months time to finally decide the claim of the applicants.
4. Considering ad-idem between the parties, we dispose of this O.A. in limine, with a direction that if applicants submit supplementary representation within 7 days then on receipt of

same, the respondents are directed to take a view on it by passing a reasoned and speaking order keeping in view the ratio of judgments relied upon by the applicants within a period of two months from the date of receipt of supplementary representation. Order so passed by duly communicated to the applicants.

5. Disposal of this O.A. in above terms shall not be construed as an expression of any opinion on the merits of the case.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 20.02.2018.
Place: Chandigarh.

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